

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB-594/ND/2020

IN THE MATTER OF:

Duplex Cables Private Limited

....Applicant

SECTION

U/s. 9 of IBC, 2016

Order delivered on 26.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

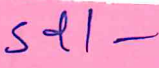
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Mr. Anuraj Gupta CS
For the Respondent :

ORDER

After some arguments it has come to our notice that the amount which the petitioner claimed is the advance paid to the respondent for the purchase of goods and on this point Ld. Counsel for the petitioner seeks adjournment to convince us whether the said amount comes under the definition of Operational debt. List the case for 20.03.2020


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)